

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.401
Company Petition /236/ND/2022

IN THE MATTER OF:

Mr. Sanjay Sawhney	...	Applicant
Versus		
M/s Seagull Buildwell Private Limited & Ors.	...	Respondent

Order under Sec. 241(1), Sec. 242(4), Sec. 244(1), Sec. 245.

Order delivered on 19.01.2023

Coram:

Mr. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Dr. U. K. Chaudhary, Sr. Adv., Mr. Gaurav Mitra, Adv., Ms. Ranjana Roy, Adv., Mr. Pervinder, Adv., Mr. Shikher Upedhyey, Adv. & Mr. Ishan Roy, Adv.
For Respondent No.2	: Mr. Sanjeev Sen, Sr. Adv., Mr. Rohit Gandhi, Adv., Mr. Hargun Singh Kalra, Adv. & Ms. Anjali Singh, Adv.
For R-4 & R-5	: Mr. Sumesh Dhawan, Adv., Mr. Vatsala Kak, Adv. & Mr. Shaurya Shyam, Adv.
For the Respondent	: Mr. Abhishek Anand, Adv., Mr. Saurabh Kalia, Adv. & Mr. Chaitanya, Bansal, Adv.

ORDER

Heard the submissions made by the Ld. Counsel for the petitioners and the Ld. Counsel for respondent No.2. All other respondents are yet to be heard in the matter. In order to ensure that the Company continues to be a going concern, steps shall be taken by the respondents to send necessary communication deferring the proposed Board Meeting tomorrow i.e. 20.01.2023 till 08.02.2023. A copy of the communication sent regarding deferring the Board Meeting may be filed before this Tribunal during the course of day, tomorrow. Notice may be sent by email by all the respondents more specifically respondent No.2.

Let the matter be fixed for hearing on **08.02.2023**.

Sd/-
DR. BINOD KUMAR SINHA,
MEMBER (TECHNICAL)

Sd/-
P.S.N. PRASAD,
MEMBER (JUDICIAL)